

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CLS INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/02/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20200GJ2008PTC052872
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot No. 45, S. No. 89, Meghpar, Borichi, Anjar, Kutch, Meghpar Borichi Kachchh Gujarat - 370110
6.	Insolvency commencement date in respect of corporate debtor	Order delivered: 02/09/2020
7.	Estimated date of closure of insolvency resolution process	01/03/2021 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Dharmendra Dhelariya Reg No: IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: A/201, Suryadeep Tower, Nr, Navneet Prakashan Gurukul Road, Memnagar, Ahmadabad, Gujarat ,380052 Email id: dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad - 380 054 Email id: cirp.clsind@gmail.com
11.	Last date for submission of claims	16/09/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA
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FOR THE ATTENTION OF THE CREDITORS OF CLS INDUSTRIES PRIVATE LIMITED

Notice is hereby given that the **National Company Law Tribunal, Ahmedabad** has ordered the commencement of a Corporate Insolvency Resolution Process of **CLS INDUSTRIES PRIVATE LIMITED** on **02/09/2020**.

The creditors of **CLS INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **16/09/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra D. Dhelariya
(Dharmendra Dhelariya)

Interim Resolution Professional
In the matter of CLS Industries Private Limited

Registration No: IBBI/IPA-001/IP-P00251/2017-2018/10480

Date: 04-09-2020

Place: Ahmedabad

